



investigation of the case to find out the network of the extortion racket, hence, this petitioner ought not be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner of demanding the extortion by putting the victims in the fear of death, as well as requirement of his custodial interrogation during the investigation of the case, this court is of considered view that this is not a fit where the privilege of anticipatory bail be granted to the petitioner. Accordingly, the prayer for anticipatory bail of the petitioner is rejected.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-